



2026:AHC:21031

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 182 of 2026

Omkar Gupta

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Devi Prasad Tripathi, Manish Kumar Pandey
Counsel for Respondent(s)	: C.S.C., Deepak Gaur

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following reliefs:-

"1. Issue a writ order or direction in the nature of Mandamus directing the respondent No.2/Deputy Director of Consolidation Jhansi to decide the Revision No.48 of 2025 (Omkar Gupta Vs Hariom & Others)/stay application filed by petitioner in the aforesaid revision within specified period as may be fixed by this Hon'ble Court.

II. Issue a writ order or direction in the nature of Mandamus directing the respondent No.3, no any order has been passed during pendency of the Revision No.48 of 2025 (Omkar Gupta Vs Hariom & Others) on the application dated 14.12.2023 (Annexure No.21) moved by the Respondent No.7 against the petitioner."

3. Learned Standing Counsel as well as learned counsel for the Gaon Sabha have no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to the

Deputy Director of Consolidation (Respondent no.2) to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 30, 2026

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